

है कि इस जब्ती के बदले में 250 रुपये का जुर्माना जमा करे। इसके अतिरिक्त सम्बन्धित पार्टी पर 250 रुपये का दण्ड भी लगाया गया है।

†[THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) and (b) On 30th June 1968 the Superintendent of Central Excise, Agra seized 3795 kgs. of tobacco stalks at village Sonai in Mathura District as it was not covered by any valid transport permit as required under Rule 32 of the Central Excise Rules 1944. The case has been adjudicated by the Assistant Collector of Central Excise, Agra who has confiscated the tobacco stalks with an option to the party to pay a fine of Rs. 250 in lieu of such confiscation ; further a penalty of Rs. 250 has also been imposed on the party concerned.]

PURCHASE AND STANDARD OF CONDOMS

804. SHRI A. G. KULKARNI : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to refer to the answer to Starred Question No. 32 given in the Rajya Sabha on the 19th November, 1968 and state :

(a) whether in the tenders floated for purchase of Condoms the usual price preference was allowed to Small Scale Condom Manufacturers ; and

(b) whether Government have got any machinery to test the condoms while purchasing them either from big manufacturers or small manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : (a) The question of giving price preference for Small Scale condom Manufacturers did not arise in the tenders floated so far as the quality of the condoms offered by these manufacturers did not come up to the required standards. The question of giving price preference is considered only if the offer satisfies the requisite standards.

(b) Yes.

805. [Transferred to the 9th December, 1968].

†[] English translation.

GRIEVANCES OF CLASS III EMPLOYEES OF HOSPITALS

806. SHRI P. CHETIA :

SHRI GANESHI LAL CHAUDHARY :

DR. B. N. ANTANI :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government are aware that the Class III employees, such as Telephone Operators in the Lady Hardinge Medical College and Hospital, All India Institute of Medical Sciences and the Safdarjung Hospital, who submitted representation for the redressal of their genuine grievances to the authorities concerned are being harassed and victimised by the said authorities ; and

(b) if so, what action Government propose to take in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) :

(a) No such case has come to the notice of Government.

(b) Does not arise.

EXTRACTION OF OIL FROM SAL TREE

807. SHRI SITARAM JAIPURIA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) Whether there is any proposal under the consideration of Government to extract oil from sal tree ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. RAJHURAMIAH) : (a) and (b) This proposal does not concern this Ministry. The information is, however, being collected from the Ministry concerned and will be laid on the Table of the House as soon as received.

808. [Transferred to the 12th December, 1968.]